

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 317/TL/2024**

**Coram:**  
**Shri Jishnu Barua, Chairperson**  
**Shri Ramesh Babu V., Member**  
**Shri Harish Dudani, Member**

**Date of Order: 16<sup>th</sup> December, 2024**

**In the matter of**

Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV C Power Transmission Limited.

**And  
In the matter of**

**Rajasthan IV C Power Transmission Limited,  
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

**Registered office:**  
B-9, Qutab Institutional Area,  
Katwaria Sarai,  
New Delhi 110016.

**Address for correspondence:**  
C/o ED (TBCB), Power Grid Corporation of India Limited,  
Saudamini, Plot no.2,  
Sector-29, Gurgaon-122001.

**...Petitioner**

**Vs**

**1. Central Transmission Utility of India Limited,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon 122001.**

**2. REC Power Development and Consultancy Limited,  
REC Corporate Head Quarter,  
D Block, Plot No. I – 4,  
Sec – 29, Gurugram-122001.**

**3. ABREL (RJ) Projects Limited,  
Aditya Birla Renewables Subsidiary Limited,  
8<sup>th</sup> Floor, Parsvnath Capital Towers,  
Bhai Vir Singh Marg,**

New Delhi.

**4. ReNew Sun Power Pvt. Limited  
ReNew Solar Power Pvt. Limited,  
Auxo Sunlight Private Limited,**

Commercial Block -1,  
Golf Course Road, DLF City,  
Zone 6, Sector 43, Gurgaon-122009.

**5. Radiant Star Solar Park Private Limited,**  
D59, Sector 63, Noida,  
Uttar Pradesh.

**6. Helia Energy Park Private Limited,**  
C/o Provoltus Energy, Corporatedge, Level 6,  
Two Hoizon Centre, Golf Course Road,  
Gurugram, Haryana.

**7. Tepsol Saur Urja Private Limited,**  
D.No.8-2-610/68/1,2,3,  
Accord Blu, 5<sup>th</sup> Floor Road.No.10,  
Banjara Hills, Hyderabad, Telangana.

**8. Sprng Pavana Urja Private Limited,**  
Off A -001, Upper Ground, P-5,  
Pentgaon Tower, Magarpatta City Hadapsar,  
Pune-411028 (Maharashtra).

**9. Green Infra Clean Wind Technology Limited,  
Green Infra Clean Solar Farms Limited,**  
5<sup>th</sup> Floor, Tower C,  
Building No. 8, DLF Cybercity,  
Gurugram-122002 (Haryana).

**10. Utkrisht Solar Energy Private Limited,**  
Unit No 208 & 209,  
Tower B, Pioneer Urban Square,  
Second Floor, Sector 62, Gurugram-122005 (Haryana).

**11. Juniper Green Stellar Private Limited,  
Juniper Green Beta Private Limited,  
Juniper Green Energy Private Limited,**  
Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,  
Sector 32, Gurugram, Haryana.

**12. BN Dispatchable-1 Private Limited,**  
Unit 4A, 2<sup>nd</sup> Floor, Infinity Tower A,  
DLF Cyber City, Gurugram-122002 (Haryana).

**13. Acme Cleantech Solutions Private Limited,**

Plot No. 152, Sector-44, Gurugram-122002, Haryana.

**14. Teq Green Power XV Private Limited,**  
8<sup>th</sup> Floor, DLF Square, Jacaranda Marg, DLF Phase-2,  
Sector-25, Gurugram-122002, Haryana.

**15. Eden Renewable Cadet Private Limited,**  
Unit No. 236 B & C, First Floor, DLF South Court,  
Saket, Delhi-110017.

**16. Enren-I Energy Private Limited,**  
Sixth Floor, Unit No. 3,4 & 5,  
Fountainhead Tower-2,  
Viman Nagar, Phoenix City,  
Pune- 411014, Maharashtra.

**17. Anboto Solar Private Limited,**  
Level 1, Southern Park Building,  
D-2 District Centre Saket, New Delhi -110017.

**18. Avaada Energy Private Limited,**  
C-11, Sector-65, Gautam Buddha Nagar,  
Noida, Uttar Pradesh.

**19. Gamma Renewables India Project One Private Limited,**  
208, Tower B, Pioneer Urban Square,  
Sector 62, Gurugram-122005, Haryana.

**20. Cannice Renewables Energy Private Limited,**  
401, D-1, 4<sup>th</sup> Floor, Salcon Rasvillas,  
Saket District Centre, Saket, Delhi.

**21. NTPC Renewable Energy Limited,**  
NETRA Building, E-3,  
Ecotech-II, Udyog Vihar, Greater Noida-201306.

**22. Luceo Solar Private Limited,**  
Office 203, Pentagon P-3, Level 2,  
Magarpatta City Hadapsar, Pune-411028, Maharashtra.

**23. BN Hybrid Power-1 Private Limited,**  
Unit 4A, 2<sup>nd</sup> Floor, Infinity Tower A,  
DLF Cyber City, Gurugram-122002, Haryana.

**24. AMP Energy Green Private Limited,**  
309, Rectangle One, Behind Sheraton Hotel,  
Saket, New Delhi-110017.

**25. Abu Renewables India Private Limited,**  
14<sup>th</sup> Floor, Tower B, Vatika Towers,

Suncity Sector-54, Gurgaon, Haryana.

**26. Seven Renewable Power Private Limited,**  
S2904, 29<sup>th</sup> Floor, World Trade Centre,  
Brigade Gateway Campus, Karnataka.

**27. Frugal Energy Private Limited,**  
D59, Sector 63, Noida, Uttar Pradesh.

**28. Bhadla Three SKP Green Ventures Private Limited,**  
First floor, B2/18, Gandhi Path,  
Chitrakoot Scheme, Vaishali Nagar, Jaipur, Rajasthan.

**29. Sourya Manthan Renewable Energy Private Limited,**  
401, D-1, 4<sup>th</sup> Floor,  
Salcon Rasvillas,  
Saket District Centre, Saket, Delhi.

**30. ALF Solar Amarsar Private Limited,**  
15<sup>th</sup> Floor, Block B, DLF Cybercity Phase III,  
Gurgaon, Haryana.

**31. TP Saurya Limited,**  
C/o The Tata Power Company Limited,  
Corporate center A, Sant Tukaram Road,  
Carnac Bunder, Mumbai- 400009 (Maharashtra).

**32. Proteus Energy Private Limited,**  
9<sup>th</sup> Floor, My Home Twitza, Plot No.30/A,  
TSIIC Hyderabad Knowledge City,  
Raidurg Hyderabad-50008, Telangana.

**33. Acme Cleantech Solutions Private Limited,  
Avaada RJ Bikaner Private Limited,**  
Plot No. 152, Sector-44, Gurugram-122002,  
Haryana.

**34. Juniper Green Cosmic Private Limited,**  
Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,  
Sector 32, Gurugram, Haryana.

**35. MRS Buildvision Private Limited,**  
306A, D-2, Southern Park,  
Saket District Centre, Saket, New Delhi- 110017.

**36. Sunbreeze Renewables Nine Private Limited,**  
Office No 520, P-5 Floor,  
Urbtech Building Park,  
Sector-153, Noida,  
Gautam Buddha Nagar,

Uttar Pradesh- 201301.

**37. Sunsure Solarpark RJ One Private Limited,  
Sunsure Solarpark Fourteen Private Limited,  
1101A-1107, 11<sup>th</sup> Floor,  
BPTP Park Centra Jal Vayu Vihar,  
Sector 30, Gurugram-122001, Haryana.**

**38. Saimaa Solar Private Limited,  
5th Floor, North Tower, M3M Tee Point,  
Sector-65 Golf Course Extension Road,  
Gurgaon-122018, Haryana.**

**39. Serentica Renewables India Private Limited,  
DLF Cyber Park, 9<sup>th</sup> Floor,  
Udyog Vihar Sector 20,  
Phase 3, Gurugram, Haryana.**

**40. Sprng Power Private Limited,  
Sprng Urja Private Limited,  
Sprng Akshaya Urja Private Limited,  
Sprng Energy Private Limited,  
Sprng Pavana Urja Private Limited,  
Off A -001, Upper Ground, P-5,  
Pentgaon Tower,  
Magarpatta City Hadapsar,  
Pune– 411028, Maharashtra.**

**41. Adani Solar Energy AP Three Limited,  
4<sup>th</sup> Floor, South Wing, Adani Corporate House Shantigram,  
S G Highway, Ahmedabad-382421, Gujarat.**

**42. Teq Green Power XV Private Limited,  
8<sup>th</sup> Floor, DLF Square, Jacaranda Marg, DLF Phase-2,  
Sector-25, Gurugram-122002, Haryana.**

**43. NTPC Renewable Energy Limited,  
NETRA Building, E-3, Ecotech-II,  
Udyog Vihar, Greater Noida-201306.**

**44. Shudh Solar Power Private Limited,  
Shop No. 303, City Pearl, Opp. Ganguar Hotel,  
M.I. Road, Jaipur- 302001, Rajasthan.**

**45. Hazel Hybren Private Limited,  
Furies Solren Private Limited,  
B-Block, 6th Floor, Embassy 247,  
Vikhroli West, Mumbai- 400083, Maharashtra.**

**46. Solarcraft Power India 4 Private Limited,**

109, First Floor, Rishabh IPEX Mall,  
IP Extension Patparganj, Delhi- 110092.

**47. AM Green Energy Private Limited,**  
MyHome Twitza, 5<sup>th</sup> Floor, Plot No. 30/A,  
Survey No. 83/1 APIIC Knowledge,  
city of Rai Durg, Rangareddy district,  
Hyderabad-500081, Telangana.

**48. Iraax International (Opc) Private Limited,**  
R-3, Tilak Marg, Civil Lines,  
Jaipur, Rajasthan-302005.

**49. Clean Max Gamma Private Limited,**  
First Floor, Clean Max Enviro Energy Solutions Private Limited,  
The Peach Tree Complex, Sushant Lok Phase I,  
Gurugram-122009, Haryana.

**50. Deshraj Solar Energy Private Limited,**  
Plot no 51 & 51, M-Powered Building, Phase-IV,  
Udyog Vihar, Gurgaon.

**51. First Energy Private Limited,**  
Unit No. 601, 6<sup>th</sup> Floor, Cello Platina,  
Fergusson College Road,  
Shivajinagar,  
Pune- 411005 (Maharashtra).

**52. Greenko MP01 IREP Private Limited,**  
15<sup>th</sup> Floor, Hindustan Times House,  
18-20 KG Marg, Delhi.

**53. Juniper Green Energy Private Limited,**  
Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,  
Sector-32, Gurgaon-122001, Haryana.

**54. Chhattisgarh State Power Distribution Company Limited,**  
CSPDCL, Post: Sundernagar,  
Dangania, Raipur-492013

**55. Goa Electricity Department-WR,**  
Goa Electricity DeptCurti,  
Ponda-403401.

**56. Gujarat Urja Vikas Nigam Limited,**  
Sardar Patel Vidyut Bhavan,  
Racecourse Vadodara-390007.

**57. Heavy Water Board,**  
O Floor, Vikram Sarabhai Bhavan,

Trombay, Anushaktinagar,  
Mumbai-400094, Maharashtra.

**58. HVDC Bhadrawati, PGCIL,**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026, Maharashtra.

**59. HVDC Vindhyachal, PGCIL,**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026 (Maharashtra).

**60. M.P. Power Management Company Limited,**  
14, Shakti Bhawan,  
Rampur, Jabalpur-482008.

**61. MSEDCL,**  
Plot No 9, "Prakashgad",  
A K Marg, Bandra East,  
Mumbai-400051.

**62. ACB India Limited,**  
7<sup>th</sup> Floor, Corporate Tower,  
Ambience Mall, NH-8,  
Gurgaon-122001, Haryana.

**63. Torrent Power Limited,**  
Torrent Power Ltd. Naranpura Zonal Office,  
Sola Road, Ahmedabad-380013.

**64. Thermal Powertech Corporation India,**  
6-3-1090, Clock C, Level 2, TSR,  
Towers, Rajbhavan Road,  
Somajiguda, Hyderabad-500082, Telangana .

**65. BARC,**  
Bhabha Atomic Research Centre,  
Anushakti Nagar, Mumbai-400085, Maharashtra.

**66. GMR Warora Energy Limited,**  
Plot B-1, GMR Warora Energy Ltd,  
Mohabala MIDC Growth Centre,  
Post – Warora,  
Dist – Chandrapur-442907, Maharashtra.

**67. HVDC Champa,**  
PGCIL RHQ, WR-I, Sampriti Nagar,

Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026 (Maharashtra)

**68. West Central Railway Head Office,**  
General Manager's Office,  
Electrical Branch, Jabalpur-482001.

**69. Western Railway,**  
Office of Chief Electrical Engineer Mumbai.

**70. DB Power Limited- Untied,**  
Opp Dena Bank, C-31,  
G- Block Mumbai.

**71. Chhattisgarh State Power Trading Co. Limited,**  
2<sup>nd</sup> floor Vidyut Sewa Bhawan Raipur.

**72. TRN Energy Private Ltd-Untied,**  
7<sup>th</sup> Floor, Ambience Office Block Gurugram.

**73. Adani Power (Mundra) Limited,**  
Adani Corporate House, Shantigram,  
Near Vaishnavdevi Circle,  
S G Road Ahmedabad-382421.

**74. Raigarh HVDC Station,**  
RPT HVDC Office,  
Hebbal, Bangalore-560094

**75. Arcelor Mittal Nippon Steel India Limited,**  
27, AMNS House, 2th KM Surat Hazira road,  
Hazira-394270 (Gujarat).

**76. Central Railway,**  
Pcee's Office 2<sup>nd</sup> Floor Parcle Building,  
Csmt, Mumbai-400001.

**77. Dadra and Nagar Haveli and  
Daman and Power Distribution Corporation Limited,**  
1<sup>st</sup> & 2<sup>nd</sup> Floor, Vidyut Bhavan,  
NexSilvassa & Daman.

**78. MPSEZ Utilities Limited,**  
3<sup>rd</sup> Floor, Adani Corporate House, Ahmedabad.

...Respondents

**Parties present:**

Shri L. Aditya Mahesh, RIVCPTL  
Shri Vikas Kumar, RIVCPTL



Ms. Sriya Polepally, RIVCPTL  
 Shri Shashank Singh, RECPDCL  
 Shri Siddharth Sharma, CTUIL

**ORDER**

The Petitioner, Rajasthan IV C Power Transmission Limited (hereinafter referred to as “Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/Barmer Complex): Part C” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Establishment of 3x1500 MVA, 765/400 kV and 5x500 MVA, 400/220 kV Mandasaur Pooling Station along with 2x330 MVAR (765 kV) Bus Reactors and 2x125 MVAR, 420 kV Bus Reactor  -765/400 kV, 1500 MVA ICT – 3 Nos. (10x500 MVA single phase units including one spare unit) -400/220 kV, 500 MVA ICT – 5 Nos. (3 Nos. on 220 kV bus section-1 and 2 Nos. on	24 months from SPV transfer	36.97%	All elements of the scheme are required to be commissioned simultaneously as their utilization is dependent on each other.

<p>220 kV bus section-2)  -765 kV ICT bays – 3 Nos.  -400 kV ICT bays – 8 Nos.  -330 MVAR 765 kV bus reactor-2 Nos. (7x110 MVAR single phase units including one spare unit)  -765 kV bus reactor bay- 2 Nos.  -765 kV line bay- 2 Nos. (for Indore line)  -125 MVAR, 420 kV bus reactor-2 Nos.  -400 kV reactor bay- 2 Nos.  -220 kV ICT bays – 5 Nos.  -220 kV line bays – 7 Nos. (4 Nos. on bus section-1 and 3 Nos. on bus section-2)  -220 kV Bus Sectionalizer – 1 set  -220 kV TBC bay – 2 Nos.  -220 kV BC bay – 2 Nos.</p> <p>Future Provisions: Space for:  -765/400 kV ICT along with bays- 3 No.  -765 kV line bays along with switchable line reactors- 12 Nos.  -765 kV Bus Reactor along with bay: 2 No.  -765 kV Sectionalizer bay: 1 -set  -400 kV line bays along with switchable line reactor – 12 Nos.  -400/220 kV ICT along with bays -5 Nos.  -400 kV Bus Reactor along with bay: 2 No.  -400 kV Sectionalization bay: 1- set  -220 kV line bays: 11 Nos.  -220 kV Sectionalization bay: 1 set  -220 kV BC and TBC: 1 Nos.  -STATCOM (<math>\pm</math> 300 MVAR)</p>			
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	along with MSC (2x125 MVAR) and MSR (1x125 MVAR) along with one 400 kV bay.			
2.	<ul style="list-style-type: none"> <li>• Mandsaur PS – Indore (PG) 765 kV D/c Line</li> <li>• 1x330 MVAR switchable line reactor (SLR) on each ckt at Mandsaur end of Mandsaur PS – Indore (PG) 765 kV D/c Line. <ul style="list-style-type: none"> <li>➤ 330 MVAR, 765 kV switchable line reactor- 2 Nos.</li> <li>➤ Switching equipment for 765 kV line reactor- 2 Nos.</li> </ul> </li> <li>• 2 Nos. of 765 kV line bays at Indore (PG) for termination of Mandsaur PS – Indore (PG) 765 kV D/c Line</li> </ul>		63.03%	

*Note:*

- a) *POWERGRID to provide space for 2 Nos. of 765 kV line bays at Indore S/s.*
- b) *Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned.*
- c) *Switchable line reactors to be implemented with NGR bypass arrangement.*

2. The Petitioner has made the following prayers:

*“(a) Grant Transmission Licence to the Applicant; and*

*(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/Barmer Complex): Part C” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC.*

*(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”*

### **Hearing dated 17.10.2024**

3. During the course of the hearing on 17.10.2024, the representative of the Petitioner submitted that the Petitioner has complied with the requirements, including publication of notice(s) under the provisions of the Transmission Licence Regulations. Additionally, CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner Company. Additionally, the representative of CTUIL submitted that while five packages, namely, Part A through Part E, form part of the comprehensive transmission scheme for the Rajasthan Phase IV, Part 2 (5.5 GW), which ought to have been commissioned concurrently, there exists a discrepancy of three days between their respective Scheduled Commercial Operation Dates (SCODs). It was further submitted that this issue has already been raised in the National Coordination Team (NCT) meeting(s), wherein the NCT has directed the BPC and REDPDCL to align the SCODs of these packages.

4. Vide Record of Proceedings for the hearing 17.10.2024, the parties were directed to file their respective replies and rejoinder. However, no reply has been filed by the respondent despite notice.

5. CTUIL, vide Record of Proceedings for the hearing dated 17.10.2024, was directed to file the following information on an affidavit:

(i) Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements.

(ii) Schedule 1 of the TSA provides that “Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned”. However, the NCT, as per minutes of the meeting dated 23.08.2024, decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B & D. Clarify whether required amendments have been made to the TSA accordingly?

(iii) Whether each of the packages A, B, C, D, E, F, H1 and H2 can be utilized independently, or utilization of any package is dependent on another package?

6. In compliance with the Record of Proceedings dated 17.10.2024, CTUIL, vide affidavit dated 6.12.2024, after issuance of displeasure by this Commission in other similar Petitions, has submitted the information called for and has submitted as under:

(i) a. **Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-A:**

Sr. No.	Elements	Status	Remarks
1	Bhinmal S/s	Existing	
2	Fatehgarh-III – Beawar 765kV D/c line	Under construction as part of Raj. SEZ Ph-III with SCoD as 19.03.2025	

b. **Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-B:**

Sr. No.	Elements	Status	Remarks
1	Chiitorgarh	Existing	
2	Fatehgarh-IV PS (Sec-II)	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as 22.08.2026	Mismatch of -1 days

c. **Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-C:**

Sr. No.	Elements	Status	Remarks
1	Indore S/s	Existing	

d. **Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-D:**

Sr. No.	Elements	Status	Remarks
1	Beawar S/s	Under construction as part of Raj. SEZ Ph-III with SCoD as 19.03.2025	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	Mismatch of -3 days

**e. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-E:**

Sr. No.	Elements	Status	Remarks
1	Chittorgarh – Banskantha 765kV D/c line	Existing	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	
3	Sirohi PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-B with SCoD as <b>22.08.2026</b>	Mismatch of +3 days

**f. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-F:**

Sr. No.	Elements	Status	Remarks
1	Fatehgarh-III PS (Sec-II)	Under construction as part of Raj. SEZ Ph-III with SCoD as 01.02.2025	
2	Sirohi PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-B with SCoD as <b>22.08.2026</b>	Mismatch of -77 days

**g. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-H1 & H2:**

Sr. No.	Elements	Status	Remarks
1	Indore – Bhopal 765kV S/c line	Existing	
	Indore – Itarsi 400kV D/c line	Existing	
	Astha S/s, Shujalpur S/s & Bhopal S/s	Existing	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as <b>19.08.2026</b>	Mismatch of -57 days

ii. The Bid Process Coordinators (RECPDCL and PFCCL) have been requested to align the projects. Upon completion of this alignment, the necessary amendments will be carried out in the TSAs. In this regard, copies of relevant email communications have also been placed on record.

iii. The packages under Phase-IV Part-2 cannot be utilized independently for Renewable Energy (RE) evacuation of granted connectivity. Further, as per the

Gazette notification dated 4.9.2023, the implementation of Packages A, B, C, D, E, F, H1, and H2 under Phase-IV Part-2 shall be aligned. The matter was discussed in the meeting chaired by the Secretary (Power) on 2.8.2024, where it was decided that the Bid Process Coordinators (BPCs) should proceed with handing over the Special Purpose Vehicles (SPVs). Additionally, as per the Ministry of Power's minutes of the meeting held on 14.8.2024 to review under-bidding projects, it was decided that Packages A, B, C, D, and E should be transferred by 16.8.2024. Considering the bidding process for these packages was completed in May 2024, it was noted that awaiting the completion of other parts (F1, F2, and H1), which were taking considerable time, was not appropriate. Subsequently, CTUIL, vide email dated 19.8.2024, advised to align all packages (Parts A to E). The matter was revisited during the 22nd meeting of the National Committee on Transmission (NCT) on 23.8.2024, wherein the Central Electricity Authority (CEA) indicated that, as per the TSA conditions, the Regional Load Dispatch Centre (RLDC) could address any minor mismatches at the commissioning stage under the stipulated conditions. After deliberations, the NCT decided that RECPDCL should align its packages (Part-A, C, and E) with Part-B and D packages as of 22.8.2024.

7. Vide Record of Proceedings for the hearing dated 17.10.2024, BPC, RECPDCL was directed to file the following information:

(i) As per the NCT minutes of the meeting dated 23.8.2024, NCT decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D package, i.e. 22/08/2024. A summary of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part A to E, as per the information filed in different petitions.

(ii) As there is a mismatch in the RECPDCL and PFCCCL bidding projects. Accordingly, RECPDCL is required to clarify whether it has aligned its packages in accordance with the NCT minutes dated 23.8.2024. If alignment has not been made, RECPDCL is to provide reasons for the same.

8. In compliance with the Record of Proceedings dated 17.10.2024, RECPDCL, vide affidavit dated 12.11.2024, has submitted as under:

a) The Letter of Intents (LOI) was issued to the respective successful bidders on 15.4.2024, upon conclusion of the bid process for the packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part-A, C & E projects.

b) As per the Gazette Notification dated 4.9.2023 issued by the Ministry of Power, implementation of the packages A, B, C, D, E, F, H1, and H2 of Rajasthan REZ Ph IV (Part 2) schemes were to be aligned and accordingly, the transfer of the respective SPVs viz. Rajasthan IV A Power Transmission Limited, Rajasthan IV C Power Transmission Limited, and Rajasthan IV E Power Transmission Limited were kept on hold since the bid process of other packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) scheme was not concluded.

c) However, the Ministry of Power, Govt. of India during the review meeting held on 2.8.2024 & 14.8.2024, directed the BPC to proceed with handing over the subject SPVs immediately by 16.8.2024.

d) In view of the above, the SPVs viz. Rajasthan IV E Power Transmission Limited was transferred to the successful bidder, i.e., Power Grid Corporation of India Limited, on 19.8.2024, upon receipt of the acquisition price from the respective bidders. The Transmission Service Agreements (TSA) were also executed on the same dates between CTUIL and the successful bidders.

e) Further, the NCT meeting referred to in the Records of Proceedings was convened on 23.8.2024, whereas the SPVs were transferred on 19.8.2024, which was prior to the said NCT meeting. Since the SPVs were already transferred prior to the NCT meeting, it was not feasible for the BPC to further align the SCOD of the subject schemes. However, the alignment may be done by CTUIL/RLDC, as per the provisions of clause 6.1.2 of the Transmission Service Agreements (TSA) executed between the successful bidders and CTUIL

9. We have considered the submissions of the CTUIL and BPC. From the submission, it is seen that the LOI for the Part A, C, E projects was issued on 15.4.2024 and as per the RfP document, all the activities are to be completed with 10 days i.e by 25.4.2024 including acquisition of the SPV, however, the acquisition of SPV has happened on 19.08.2024 i.e, after 116 days. In terms of the RfP, the date has been extended by the BPC but in terms aligning of SCOD of various packages ( Package A,



C, E with Package B,D) no such diligence has been done by the BPCs of these projects. CTUIL and BPC are directed to align their packages in letter and spirit.

10. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, RECPDCL (hereinafter referred to as “RECPDCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. 3733 [F. No. 15/3/2018-Trans-Part (1)] dated 4.9.2023 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the Inter-State transmission system for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/Barmer Complex): Part C” on a Build, Own, Operate and Transfer basis.

11. RECPDCL, in its capacity as the BPC, initiated the bid process on 13.10.2023 and completed the same on 19.8.2024 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 2027.69 million in order to provide the transmission services of the transmission system.

12. The RfP was issued on 13.10.2023. At the RfP (Technical and Financial) stage, three bidders, namely, (i) Adani Energy Solutions Limited (Formerly known as Adani Transmission Limited), (ii) Power Grid Corporation of India Limited, (iii) Sterlite Grid 15 Limited, and (iv) The Tata Power Company Limited submitted their offers. The RfP (Technical bids) of the four bidders were opened by the Bid Opening Committee in the

Central Electricity Authority on 29.2.2024 in the presence of the bidder's representatives. Based on the recommendation of the BEC, the RfP (Financial) Bids- Initial Price Offers of the four bidders were opened on 7.3.2024. The lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 1974.60 million. The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted Transmission charges from the Initial Offer (in Rs. million)	Rank
1.	Sterlite Grid 15 Limited	2275.50	L1
2.	Power Grid Corporation of India Limited	2306.16	L2
3.	The Tata Power Company Limited	2360.00	L3
4.	Adani Energy Solutions Limited (Formerly known as Adani Transmission Limited)	2375.61	L4

13. As per Clause 2.5 of the RfP document, Initial Offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

14. The e-reverse auction of three bidders was carried out at the MSTC portal on 8.3.2024. The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Transmission Charges from the Initial Offer (in Rs. Million)	Transmission Charges from the Final Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	2306.16	2027.69	L1
2.	Sterlite Grid 15 Limited	2275.50	2032.78	L2
3.	The Tata Power Company Limited	2360.00	2042.99	L3

4.	Adani Energy Solutions Limited (Formerly known as Adani Transmission Limited)	2375.61	Not Participated in electronic reverse auction	L4
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15. As per the Bid Evaluation Report dated 14.3.2024, Power Grid Corporation of India Limited as the successful bidder with the lowest quoted transmission charges of Rs. 2027.69 million. BEC, vide its certificate dated 14.3.2024, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

16. Consequent to its selection as the lowest bidder, a Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 15.4.2024, which was accepted by REC Power Development and Consultancy Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% equity share of Rajasthan IV C Power Transmission Limited from RECPDCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for the adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for the grant of a transmission licence;

17. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of Nodal Agency, i.e., CTUIL, for Rs. 77.50 crores on 19.8.2024 and has acquired a hundred per cent equity holding in Rajasthan IV C Power Transmission Limited on

19.8.2024. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 19.8.2024.

18. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act 2013. The main objective of the Petitioner Company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”*

19. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10(1) of the Transmission Licence Regulations provides that in case the

licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority and the selection of the project developer, Rajasthan IV C Power Transmission Limited, has been certified to have been made in accordance with the Guidelines for competitive bidding.

20. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for the grant of a transmission licence as under:

*“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.*

*(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.*

*(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.*

*(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.*

*(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.*

*(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of*

receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant:

Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application:

Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may

*consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.*

*(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.*

*(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.*

*(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."*

21. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Rajasthan IV C Power Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

22. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the

transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 2027.69 million. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

23. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and in Hindi. The Petitioner has also published the notice digitally in all editions of the Times of India (English), Rajasthan Patrika (Hindi) on 29.8.2024. In response, no objection has been received from the general public to the notices.

24. The Petitioner has served a copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 6.9.2024, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 6.9.2024 are extracted as under:

*"This has reference to the Petition with Dairy No. 542/24 dated 27.08.2024 filed by Rajasthan IV C Power Transmission Ltd. before Hon'ble Commission vide which M/s Rajasthan IV C Power Transmission Ltd. has requested CTU for issuance of recommendation for grant of Transmission License for implementation of subject transmission scheme. In this regard, the following is submitted:*

*1. M/s Rajasthan IV C Power Transmission Ltd. has filed a petition under Section-14 & 15 of the Electricity Act, 2003 read with CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of Transmission License for implementation of "Transmission system for evacuation of power from Rajasthan REZ Ph- IV (Part-2:5.5 GW) (Jaisalmer/Barmer Complex): Part C project on Build, Own, Operate and Transfer (BOOT) basis as ISTS under TBCB. The detailed scope of the transmission scheme is enclosed at Annexure-1.*

*2. M/s Rajasthan IV C Power Transmission Ltd. has mapped Nodal Agency i.e., CTUIL on the e-portal of Hon'ble Commission, to serve a copy of the application for the grant of Transmission License, for the above transmission system as per section 15(3) of the Electricity Act, 2003 and Regulation 7(6) of Transmission License Regulations, 2024 for recommendation required u/s 15(4) of the Electricity Act, 2003 and Regulation 7(11) of Transmission License Regulations, 2024.*



3. In reference to "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/Barmer Complex): Part C", the following is submitted:

i) The government of India has set a target for establishing 500GW non fossil generation capacity by 2030, which also includes 75GW RE potential in the state of Rajasthan under ISTS. The Rajasthan Ph-IV Part-2 transmission scheme has been planned to enable evacuation of 5500MW RE power from Jaisalmer/ Barmer complex of Rajasthan.

ii) The transmission scheme was agreed upon in the 46<sup>th</sup> WRPC & 65<sup>th</sup> NRPC meetings held on 03.02.2023 & 21.04.2023 respectively. Extracts of the minutes of 46<sup>th</sup> WRPC & 65<sup>th</sup> NRPC meetings are enclosed at Annexure-IIA & IIB.

iii) The transmission system was discussed and agreed upon in the 12<sup>th</sup> NCT meeting held on 24.03.2023 wherein it was decided to combine the Neemuch/Mandsaur 2GW scheme with the subject transmission scheme. Extract of the minutes of the 12<sup>th</sup> NCT meeting is enclosed at Annexure-IIIA.

iv) Subsequently, in the 14<sup>th</sup> NCT meeting held on 09.06.2023 the scheme was approved for implementation under TBCB. Extract of the minutes of the 14<sup>th</sup> NCT meeting is enclosed at Annexure-IIIB.

v) The Government of India, Ministry of Power, vide Gazette notification dated 04.09.2023 had appointed REC Power Development and Consultancy Ltd. (RECPDCL) as the Bid Process Coordinator (BPC) for the purpose of selection of Bidder as Transmission Service Provider (TSP) to establish the subject transmission scheme through Tariff Based Competitive Bidding (TBCB) process. Copy of Gazette notification is enclosed at Annexure-IV

4. Pursuant to the process of competitive bidding conducted by the BPC, Power Grid Corporation of India Ltd. emerged as the successful bidder. Thereafter, the BPC issued a Letter of Intent in favour of Power Grid Corporation of India Ltd. on 15.04.2024. Subsequently, Power Grid Corporation of India Ltd. acquired Rajasthan IV C Power Transmission Ltd. on 19.08.2024, after execution of the Share Purchase Agreement (SPA) and completing all procedural requirements as specified in the RFP documents. The scheduled COD for the proposed ISTS scheme is 24 months from the date of SPV acquisition.

5. In line with Section 15(4) of the Electricity Act, 2003 and Regulation 7(11) of Transmission License Regulations, 2024, based on details furnished by M/s Rajasthan IV C Power Transmission Ltd., CTU recommends the grant of transmission license to M/s Rajasthan IV C Power Transmission Ltd. for executing the transmission scheme as mentioned in Para-1 above."

25. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above

period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 25.4.2024. Though Lol was issued on 15.4.2024, BPC, vide its letter dated 19.8.2024 in terms of Clauses 2.15.2 of RfP, extended the date up to 27.8.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 77.50 crores on 19.8.2024 and acquired a hundred per cent equity-holding in the applicant company on 19.8.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 19.8.2024. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 27.8.2024.

26. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **26.12.2024**.

27. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

28. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

29. The Petition shall be listed for the hearing on **30.12.2024**.

Sd/-  
**(Harish Dudani)**  
Member

sd/-  
**(Ramesh Babu V.)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson